

SHRI V. C. KESAVA RAO: Is the hon. Minister aware that the interests of Andhras are hampered as there is no zone in Andhra and also because the Service Commission headquarters are located at different places?

SHRI JAGJIVAN RAM: I do not agree that the interests of any State will be jeopardised if there is no separate railway zone there, because it is not possible to have a zone for every State in the country.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: Is the Government prepared to consider Madhya Pradesh's case also for having a zone?

(No reply)

SHRI K. L. NARASIMHAM: Is it not a fact that the workload is greater on the Southern Railways?

SHRI JAGJIVAN RAM: I am not prepared to say that but I think there are Railways where the workload is more than in the Southern Railways.

SHRI K. L. NARASIMHAM: Is it not a fact that the Estimates Committee and the various Committees of Experts recommended smaller zones?

SHRI JAGJIVAN RAM: Even if that is conceded, that does not necessarily lead to the creation of a separate zone for Andhra.

SHRI K. L. NARASIMHAM: Is it not a fact that if Bézwarda, Waltair, Guntakal and Secunderabad Divisions are combined, operational efficiency will increase?

SHRI JAGJIVAN RAM: If one goes on putting questions like this, one can suggest many places where the workload has increased, and

MR. CHAIRMAN: Yes. Dr. Subba Rao.

ALL-INDIA RAILWAYMEN'S BENEFIT FUND

*144. DR. A. SUBBA RAO: Will the Minister of RAILWAYS be pleased

to state whether Government have received any complaints regarding the inordinate delay in the settlement of the accounts of the members of the All-India Railwaymen's Benefit Fund, Nagpur?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Yes, Sir.

AIR CORPORATIONS EMPLOYEES UNION

*145. SHRI PERATH NARAYANAN NAIR: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether the Air India International have not recognised the Air Corporations Employees Union;

(b) whether the Union submitted a set of demands to the Air India International in 1953; and

(c) if so, what action the Air India International have taken on these demands?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN):

(a) The Air-India International Corporation had recognised the Air Corporation Employees Union but the recognition was withdrawn recently.

(b) Yes, in November, 1954.

(c) The Union had sought the intervention of the Labour Department of the Government of Bombay. Conciliation proceedings were commenced by the Labour Department under the Industrial Disputes Act and these proceedings have not yet been formally concluded. Meanwhile, the demands of the Union are also under negotiation between the management and the Union.

SHRI PERATH NARAYANAN NAIR: May I know why the recognition of this Union has been withdrawn?

SHRI AHMED MOHIUDDIN: The recognition was withdrawn because they resorted to an illegal strike